



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 602
IB-231/ND/2021**

**IN THE MATTER OF:
Bank of India**

...PETITIONER

Vs.

M/s. Swadeshi Aluminium Co. (P) Ltd.

...RESPONDENT

**Section
U/s 7 of IBC Code, 2016**

**Order delivered on 02.06.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Respondent/Corporate Debtor :Adv. Anand Bajpai

ORDER

IA/1951/2022

This is a joint application under Rule 11 of NCLT Rules, 2016 filed by the Financial Creditor as well as by the Corporate Debtor. For the reasons stated in the joint application the Applicants have prayed for grant of eight weeks time for compliance of settlement in the matter of Bank of India vs. Swadeshi Aluminium Co. (P) Ltd. vide case CP (IB) No. 231/ND/2021 in the interest of justice.

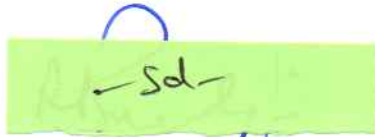
The application is **allowed**. Eight weeks time from today is granted. Ld. Counsels and the parties are directed to ensure that the matter is amicably resolved before the next date of hearing in all respects. If the matter is resolved

(Annu)

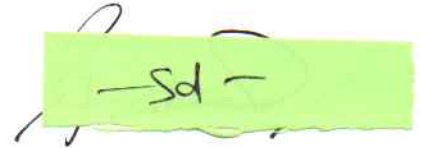


before the next date of hearing Ld. Counsel for the Financial Creditor may move appropriate application for withdrawal of the matter.

List the main matter along with IA/5832/2021 on **05.08.2022**

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(Rahul Bhatnagar)
Member (T)

 -sd-

(P.S.N Prasad)
Member (J)